

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION  
LOK SABHA  
UNSTARRED QUESTION No. 4282  
TO BE ANSWERED ON 12.12.2016

**Financial Assistance to Universities**

†4282. DR. VIRENDRA KUMAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of the requests and proposals from various State Governments including Madhya Pradesh in regard to providing recognition and financial assistance to various universities and colleges pending with the University Grants Commission;
- (b) the status of such proposals received during the last three years and the current year, State-wise and proposal-wise; and
- (c) the time by which these proposals are likely to be approved?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE  
DEVELOPMENT  
(Dr. MAHENDRA NATH PANDEY)

(a) to (c): The University Grants Commission (UGC) has intimated that it does not receive requests/proposals from State Governments for recognition and financial assistance to Universities and Colleges. However, UGC considers proposals received from Universities/Colleges under 12 B of UGC Act, 1956 and provides financial assistance to Universities/Colleges. UGC has reported that at present 82 State University proposals are under its consideration for 12 B status which includes four proposals from the Universities located in the state of Madhya Pradesh. Final decisions on proposals will depend on how timely and adequately Universities/Colleges comply with the requirements as prescribed in UGC 12 B rules.

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(a) to (c): The University Grants Commission (UGC) has intimated that it doesn't received any request or proposal from State Governments on recognition and financial assistance to Universities and Colleges. However, UGC provides financial assistance to and considers recognition status under 12(B) of UGC Act 1956 for Universities/Colleges. State wise and proposal wise status of the proposals received from Universities for consideration under section 12(B) of UGC Act 1956 is at **Annexure-I**. Proposal received from different Colleges in various States for inclusion in the list of colleges recognized under section 12(B) of UGC Act 1956 is at **Annexure II**.

UGC has further informed that the proposals are at different stages of examination. Final decisions on proposals depend on how timely and adequately Universities/Colleges comply with the requirements as prescribed in UGC 12(B) rules.